

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 214 OF 2018 &
IA NO. 1001 OF 2018**

Dated: 27th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

BSES Yamuna Power Limited **Appellant(s)**
Versus
Delhi Electricity Regulatory Commission **Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-1

ORDER

IA NO. 1001 OF 2018

(Application for permission to file dim, handwritten and illegible copies of annexures)

Learned counsel for the Appellant seeks permission to file better application. Permission is granted to file the same.

APPEAL NO. 214 OF 2018

Learned counsel for the Appellant seeks one week's time to file rejoinder. Time is granted. He may file the same on or before 03.04.2019 with advance copy to the other side.

List the matter on **08.05.2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/kt